

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 27**

**IA 1200/2020**

**In**

**C.P. (IB)/1015(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES:      SHAILEN S GALA V/s MS MAYURPANKH  
FINE BUILDERS PRIVATE LIMITED

SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. None present on behalf of either sides when the matter was called out.
2. On perusal of order file, it was observed that on the last date of hearing also i.e. 21.05.2024, none appeared on behalf of the Applicant. Today also even after the matter was called twice, none appeared on behalf of the Applicant.
3. Last opportunity is granted to the Applicant to appear on the next date of hearing, if fails, the matter will be dismissed on account of non-prosecution.
4. List this matter for dismissal on **29.07.2024**.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/NP/

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**